

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 237 OF 2017 (SZ)**

**ACTION TAKEN REPORT FILED BY THE 14TH RESPONDENT/DISTRICT
COLLECTOR, ERNAKULAM**

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Dated at Chennai on this the 27th day of April, 2022

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

DEBKM/2759/22/mz

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BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 237 of 2017 (SZ)



Manakunnam Village

Padasekhara Samrakshna Samithi : Applicant(s)

Vs

Tripunithura Municipality and others : Respondents

ACTION TAKEN REPORT FILED BY THE 14th RESPONDENT IN
COMPLIANCE WITH THE ORDER OF THE HONOURABLE
NATIONAL GREEN TRIBUNAL DATED 02.03.2022.

I, Jafar Malik, IAS, aged 32 years, S/o Abrar Ahmed residing at Collectors Bungalow, Club Road, Ernakulam. Kochi-682011 do hereby solemnly affirm and state as follows:

1. I am the District Collector, Ernakulam, who is the 14th respondent in the above Original Application. I am well conversant with the facts of the case and competent to swear to this further action taken cum progress report.

2. It is respectfully submitted that the Honourable National Green Tribunal, vide its order in OA No. 237/2017, dated 02.03.2022, had directed this respondent to file further action taken cum progress report regarding the steps taken and the improvement made in protecting the Konothupuzha river. In compliance with the said order, further action taken cum progress report for the rejuvenation of Konothupuzha river is submitted herewith in following paras.

A handwritten signature in black ink, appearing to read "Jafar", with a horizontal line underneath it.

A. Rejuvenation of River

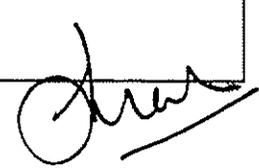
- a. For the rejuvenation of Konothupuzha. As per the G.O (Rt) No. 1/2022 WRD dated. 07/03/2022 Government issued the Administrative cum Financial Sanction for the Rejuvenation of Konothupuzha river for the entire stretch for an amount of Rs. 26.00 Crores. The Investigation details have already been submitted to IDR B for design details. After getting the design details, the detailed estimate for Technical Sanction will be submitted and the work will be tendered and awarded . Completion time of the work is 6-8 months of working season.
- b. An action plan has been formulated and the emergency restoration works for clearing and restoring flow in the most polluted reach of Konothupuzha from Karingachira bridge to Nedungapuzha road (approx. 2km) in Trippunithura Municipality was carried out for Rs. 15 lakhs utilizing the emergency fund available under the disposal of Executive Engineer, Minor Irrigation, Ernakulam. Utilizing the deposit fund from Thripunithura Municipality the immediate restoration work in the reach from Nedungapuzha to Vettuvelikadavu is also completed.
- c. The construction of a permanent Regulator by KIIDC for preventing saltwater intrusion has also been commenced at Puthenkavu. After completion these regulator shutters could be mechanically operated and hence the flow of water could be regulated more effectively.

B.Actions against pollution :

- a. The Joint Committee has assigned Kerala State Pollution Control Board (KPCB), to identify the major pollutants to the river. So the KPCB identified all major institutions and filed a report to the National Green Tribunal in the last hearing. Further the Joint committee directed KPCB to specifically verify the institutions coming under the Thrippoonithura Municipality. A joint inspection was conducted on 10.03.2022 and 26.03.2022 and actions / progress initiated is tabulated below.



Sl. No	Name of Establishment	Action Taken	Current status
1	Valy Heights Apartments, Thripunithura	Letter issued on 22.12.2021, directing to rectify the defects of STP and to submit application for board's consent.	STP rectified, Sample collected and submitted application for Board's consent to operate.
2	Archives Vittoria, Vicenza Owners	Letter issued on 22.12.21, directing to submit application for Board's consent.	Apartment requested four months time for obtaining consent, Board not considered their request and asked to submit application within 15 days. Direction not complied, show cause notice issued on 16.03.2022, action continuing.
3	Car wash, refinery road, Nadama	Closure direction issued on 23.10.21 also issued direction to Thripunithura municipality for canceling the license issued.	Now ETP plant is constructed and Applied for Board's consent, consent under processing.
4	Asset City bay, Trippunithura	Show cause notice issued on 7.9.2021.	Direction issued to rectify STP and apply for Board's consent .
5	Taluk Headquarters Hospital	Letter issued on 25.10.21, directing for obtaining board's consent and to install a treatment system.	Letter issued to Trippunithura municipality for taking action for non compliance .



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6	Medical Trust Hospital	Letter issued on 25.10.2021 for obtaining Board's consent.	Application submitted and Bio medical waste is disposing through KEIL, Ambalamughal in a scientific manner .
7	Choice Paradise	Direction was issued to augment the Sewage Treatment plant. The Apartment had augmented the STP , but not operating effectively	Board conducted enquiry on 14.03.2022, collected samples complying with legal procedures. Further action will be initiated based on the analysis report.
8.	Tripunithura Market	Letter issued to Tripunithura Municipality	Inspected on 10.03.2022 with Tripunithura municipality official and noted that the slaughter house is closed and no slaughtering activity and presently discharge stopped
9	SFS Kingdom Apartment	The STP found operational. Samples collected	STP working and have valid consent to operate
10	Heera life style	Letter issued on 25.06.2021 for obtaining board's consent	STP rectified and applied for Board's consent
11	Service station at Tripunithura owned by Karthikeyan M.N	Closure direction issued for not installing ETP and operating without Board's consent	ETP plant constructed and obtained Board's consent



12	NSD Triump. Irumpanam	Letter issued on 25.06.2021 for obtaining board's consent and sample collected	STP working have valid consent
13	Popular Hyundai Service Center	Letter issued on 25.06.2021 for obtaining board's consent and samples collected	ETP is operational and applied for Board's consent to operate
14	Ccnfident Bellatrix	Inspected the STP and Samples collected	STP working have valid consent
15	Vineyard Meadows, Tripunithura	Inspected the unit on 10.03.2022 working of STP is not satisfactory and no valid consent	Direction issued on 16.03.2022 , actions for rectification being taken.

b. **Joint Inspection with Thripunithura Municipality:** The major part of Konothupuzha river is passing through the Thripunithura Municipality. As per the river samples analysis reports, the river stretch passing through the municipal area is identified as a polluted stretch. Hence, stringent pollution control actions shall be done in the municipal area for the river rejuvenation. Also, the Hon'ble Tribunal had pointed out the issues of the river with respect to improper solid waste management system in Municipality. As per the direction of the Joint Committee The Board has conducted joint inspection with the municipal authorities for an effective action for river rejuvenation. Joint inspection conducted on 10.03.2022 to find out illegal discharges and also to prohibit the sale of banned plastic items.



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- c. Thripunithura Market The team inspected the Thripunithura Market where discharge of untreated effluent were not in previous inspections. During enquiry, it is noted that the slaughtering activity is completely stopped and at present no discharge of effluent. The municipality is proposing to modernise the existing slaughter house with adequate treatment facilities and requested the Board for technical guidelines to be followed for installation of modern slaughter house. Board will give necessary directions in this regard.
- d. **Action to stop the sale of banned plastic items:** The team inspected 12 major shops in the municipal area. The Board and the Thripunithura municipality issued notice to the violators who are engaged in the storage and sale of banned plastic items. The details as follows.

Sl No	Name of Establishment	Actions Taken
1	New big bazaar, Tripunithura	Notice issued on 10.03.22
2	Fashion Point, Tripunithura	Notice issued on 10.03.22
3	Shalimar, Tripunithura	Notice issued on 10.03.22
4	Seemas Wedding collection, Tripunithura	Notice issued on 10.03.22
5	Jo Traders, Tripunithura	Notice issued on 10.03.22

C. Encroachment Removal :

- a. **Thripunithara Municipality :** Total 21 encroachments were found out of which 3 were individual houses and 18 were commercial / residential buildings including apartments and school etc .8 encroachments have been removed and actions are continuing in remaining . 4 WP(C) have been filed in Hon'ble High Court of



Nerata challenging the survey done and Hon'ble Court has asked District Collector to hear the petitioners and redress their grievances .Process of hearing and documents submission is continuing .

- b. **Ambaloor Grama Panchayat** : Only one encroachment found and demolished .
- c. **Chotannikara Grama Panchayat** : Only one encroachment found and demolished .
- d. **Mulanthuruthy Grama Panchayat** : Three individual houses have been found as encroached and rehabilitation of families is proposed by local bodies before demolition.
- e. **Udayamperur Grama Panchayat** : Five individual houses have been found as encroached and rehabilitation of families is proposed by local bodies before demolition.

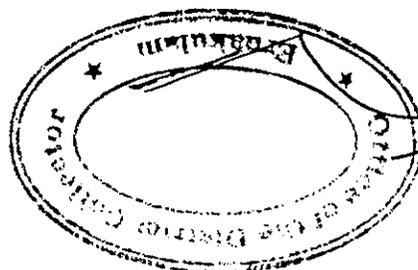
3. It is humbly submitted that the District Collector is conducting the review every month for speedy actions in this matter and there is substantial progress in the actions taken by various departments . It is humbly submitted that the Honourable Court may please accept the Action Taken Report of this respondent.

All the facts stated above are true to the best of knowledge, belief and information.

Dated this the 8th day of April 2022.


DEPONENT

Solemnly affirm and signed before me by the deponent who is personally known to me on this _____ day of April 2022 at the office of the District Collector, Ernakulam




GEORGE JOSEPH
Huzur Sheristadar
Collectorate, Ernakulam